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FIR No.415/2015 u/s 395/397/365/412/201/120B IPC & 25/54/59 Arms Act PS: Kotwali State Vs. Sunil and Etc. (Sanjeev)

02.05.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. Ashish Kumar, Ld. Counsel for applicant/accused.

On the request of ld. Counsel for applicant/accused, bail

application be put up for arguments on 06.05.2020.

(SATISH KUMAR) ASJ-2(CENTRAL), TIS HAZARI COURTS, DELHI.

02.05.2020

FIR No.84/2019 u/s 420/467/468/471/120B IPC

State Vs. Bhupender Singh Chauhan s/o. Jagdish Prasad Chauhan

02.05.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. Pradeep Sharma, Ld. Counsel for applicant/accused.

Sh. Sanjay Rathi, Id. Counsel for complainant.

I.O. Inspector Ashok Kumar in person.

On the request of ld. Counsel for applicant/accused, bail

application be put up for arguments on **06.05.2020**.

(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
02.05.2020

Accused named in the FIR namely Ajij @ Aziz s/o Late

u/s 302/307/34 IPC & 25/27/54/59 Arms Act PS: Sadar Bazar State Vs. Ranvir @ Rang Lal

02.05.2020

Present:

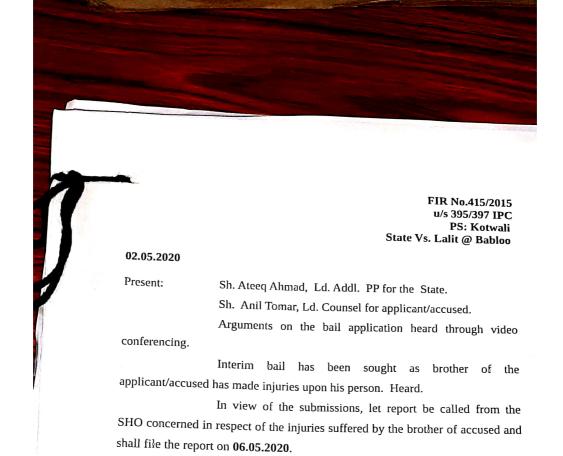
Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

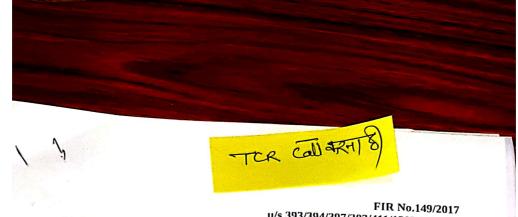
Sh. Vaneet Jain, Ld. Counsel for applicant/accused.

On the request of ld. Counsel for applicant/accused, be put

up for arguments on bail application on 06.05.2020.

Report be also called from Jail Superintendent in respect of the treatment providing to the applicant/accused in respect of ailment for 06.05.2020.





u/s 393/394/397/302/411/120B/34 IPC PS: Sarai Rohilla State Vs. Mangale @ Lala

02.05.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. Suraj

Prakash Sharma,

Ld. Counsel

for

applicant/accused.

On request of ld. Counsel for applicant/accused, be put up for arguments on bail application on 20.05.2020. TCR be also summoned.



FIR No.415/2015 u/s 395/397/365/412/201/120B IPC & 25/54/59 Arms Act PS: Kotwali State Vs. Sunil and Etc. (Sanjeev)

02.05.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. Ashish Kumar, Ld. Counsel for applicant/accused.

On the request of ld. Counsel for applicant/accused, bail

application be put up for arguments on **06.05.2020**.

FIR No.122/2019 u/s 20/25/29 NDPS Act PS: Crime Branch State Vs. Suman Kumar

02.05.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. Ashok Kumar, Ld. Counsel for applicant/accused.

It is submitted by ld. Counsel for applicant/accused that the applicant/accused is facing a lot of physical problem particularly, he is having a very serious and big wound near his private part and make a submission that interim bail may kindly be granted to him for his treatment.

Since allegations against the applicant/accused are of very serious nature and he has been booked for offence u/s 20/25/29 of NDPS Act. Therefore, no ground is made out for granting of bail to him. The bail stands dismissed.

However, the directions are hereby issued to the Jail Superintendent to provide medical treatment to the applicant/accused and shall file the report to this court within 10 days.

Ве рит ир ол 12.05.2020.



FIR No.157/2019 u/s 370/376/109/34 IPC PS:Kamla Market State Vs. Mahima

02.05.2020

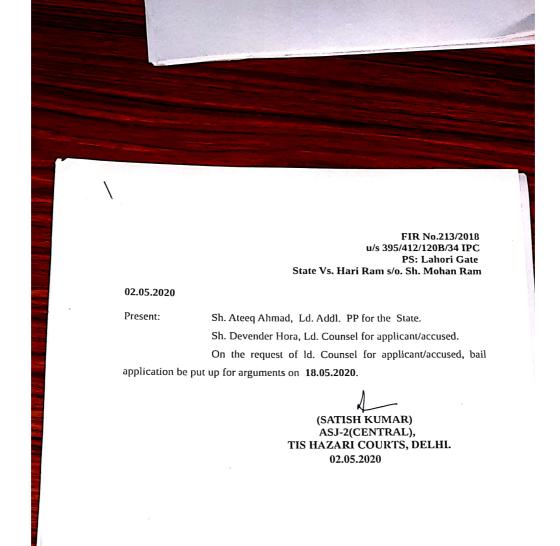
Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. Devender Hora, Ld. Counsel for applicant/accused.

On the request of ld. Counsel for applicant/accused, be put

up for arguments on bail application on 18.05.2020.



FIR No.362/2015 u/s 419/420/468/471 IPC PS: Karol Bagh State Vs. Amit Kumar Singh 02.05.2020 Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State. None for applicant/accused. However, in the interest of justice, be put up for arguments on 11.05.2020. (SATISH KUMAR) ASJ-2(CENTRAL), TIS HAZARI COURTS, DELHI. 02.05.2020



FIR No.1/2019 u/s 395/397/34 IPC PS: Subzi Mandi Railway Station State Vs. Pankaj Rohilla @ Chottee

02.05.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. Devender Hora, Ld. Counsel for applicant/accused.

Arguments on the interim bail application heard.

It is submitted by ld. Counsel for applicant/accused that applicant/accused is suffering from HIV Positive and is a patient of Cancer.

Heard.

In view of the submissions made by ld. Counsel for applicant/accused, let report be called from Jail Superintendent in respect of disease of applicant/accused for 11.05.2020.



FIR No.491/2015 u/s 307/120B/34 IPC PS: Subzi Mandi State Vs. Manish @ Munshi

02.05.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. Gaurav, Ld. Counsel for applicant/accused.

Heard on bail application.

Notice be issued to the I.O. to get verify the documents of

the disease allegedly suffered by the applicant/accused for **11.05.2020**.



u/s 354/354B/376D IPC & 10 POCSO Act PS: Timarppur State Vs. Shankar Dass and others(Sunil)

02.05.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. Atul Kumar Gupta, Ld. Counsel for applicant/accused.

Arguments on the ball application heard through video

conferencing.

At this stage, on the request of ld. Counsel for applicant/accused, bail application is dismissed as withdrawn.



FIR No.165/2018 u/s 21/29 NDPS Act PS: Crime Branch State Vs. Shri Niwas s/o. Sh. Atar Singh

02.05.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. Nishant Kumar Tyagi, Ld. Counsel for

applicant/accused.

Arguments on the bail application heard through video

conferencing.

At this stage, on the request of ld. Counsel for applicant/accused, bail application is dismissed as withdrawn.



FIR No.27/2020 u/s 186/353/307 IPC & 25/27 Arms Act PS: Timarpur State Vs. Waseem s/o. Saleem

02.05.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. Shahid Ali, Ld. Counsel for applicant/accused.

Part arguments on the bail application heard through video

conferencing.

The bail application is not complete and it starts from para-4 and the earlier paras of bail application i.e. 1, 2 and 3 are missing. Heard.

In view of the submissions, ld. Counsel for applicant/accused is directed to file the complete bail application on or before next date of hearing i.e. **04.05.2020**.



FIR No.415/2015 u/s 395/397/365/412/201/120B IPC PS: Kotwali State Vs. Man Singh s/o. Bhikam Singh

02.05.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. Gaurav Singhal, Ld. Counsel for applicant/accused.

It is submitted by ld. Counsel for applicant/accused that the wife of the applicant/accused has to undergone surgery of her breast on 12.05.2020 in N.C. Hospital, 53-54, Sewak Park, Dwarka More, Opp. Metro Pillar No.775, Dwarka, New Delhi-110059.

SHO PS Kotwali is directed to verify in respect of the surgery of the wife of applicant/accused and shall file the report on **04.05.2020**.

Copy of this order be given dasti to ld. Counsel for applicant/accused.



FIR No.53/2017 u/s 302 IPC PS: Subzi Mandi Railway Railway Station State Vs. Lalit

02.05.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. Vipul Sharma, Ld. Counsel for applicant/accused.

Arguments heard on the bail application through Video

Conferencing.

On the request of ld. Counsel for applicant/accused, bail application be put up for arguments on **04.05.2020**.

(SATISH KUMAR) ASJ-2(CENTRAL), TIS HAZARI COURTS, DELHI. 02.05.2020

FIR No.84/2014 u/s 307/302 IPC PS: Darya Ganj State Vs. Ashraf

02.05.2020

Present:

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Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. Joginder Singh, Ld. Counsel for applicant/accused.

Arguments on the bail application heard through Video

Conferencing.

Notice of the bail application be issued to the I.O. for

05.05.2020.



FIR No.29/2020 u/s 336/387/506/34 IPC PS: Jama Masjid State Vs. Shehzada Khalid s/o. Mohd. Khalid

02.05.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

 $Sh.\ Hemant\ Chaudhary,\ Ld.\ Counsel\ for\ applicant/accused.$

I.O. SI Vidyakar in person.

On the request of ld. Counsel for applicant/accused, be put

up for arguments on the bail application on **05.05.2020**.

(SATISH KUMAR) ASJ-2(CENTRAL), TIS HAZARI COURTS, DELHI. 02.05.2020

> CHAMBER NO. V-3, NEAR STATE BANK OF INDIA, TIS HAZARI COURTS, DELHI-110054 (M): 9891384449/ 9871384449

FIR No.339/2019 u/s 392/395/397/411/34 IPC & u/s 25/27/54/59 Arms Act PS: Darya Ganj State Vs. Rahul Sharma

02.05.2020

Present:

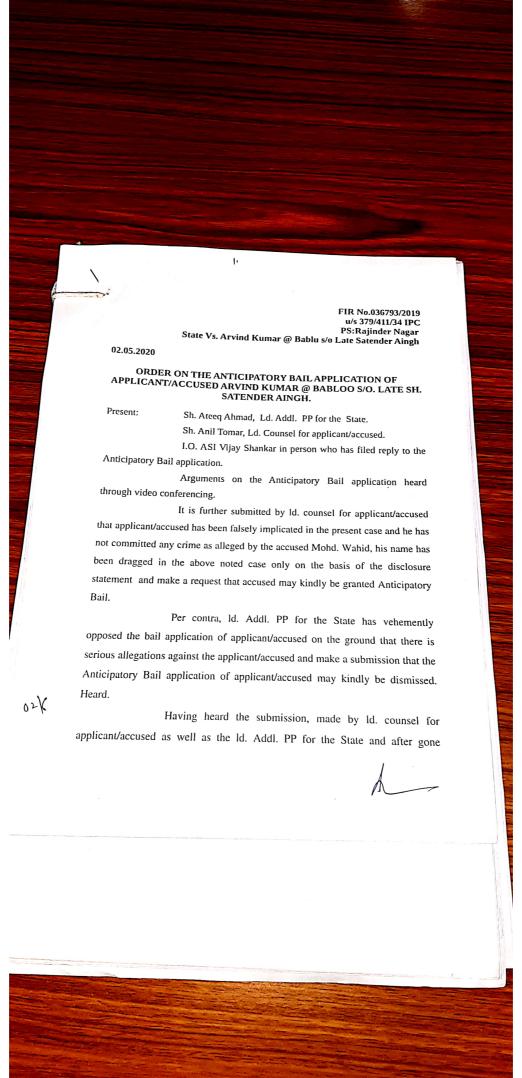
Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. Sanjay Madan, Ld. Counsel for applicant/accused.

Heard through video conferencing.

On the request of ld. Counsel for applicant/accused, be put

up for arguments on **05.05.2020**.

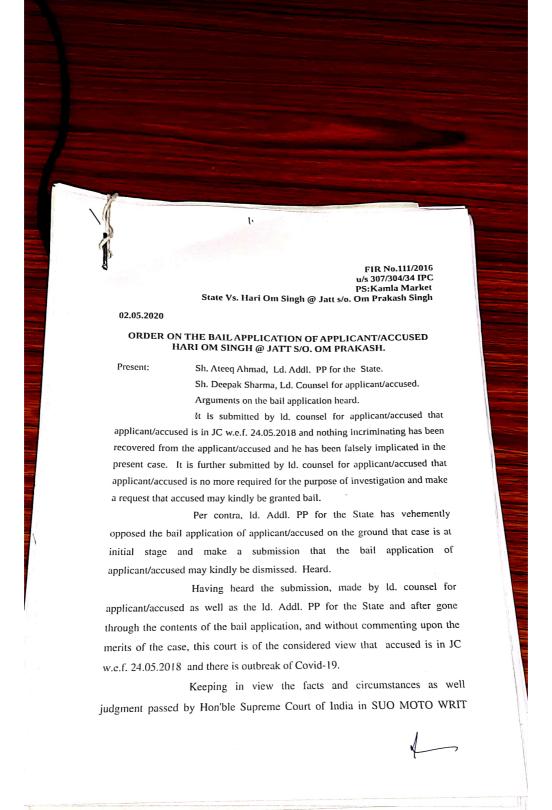




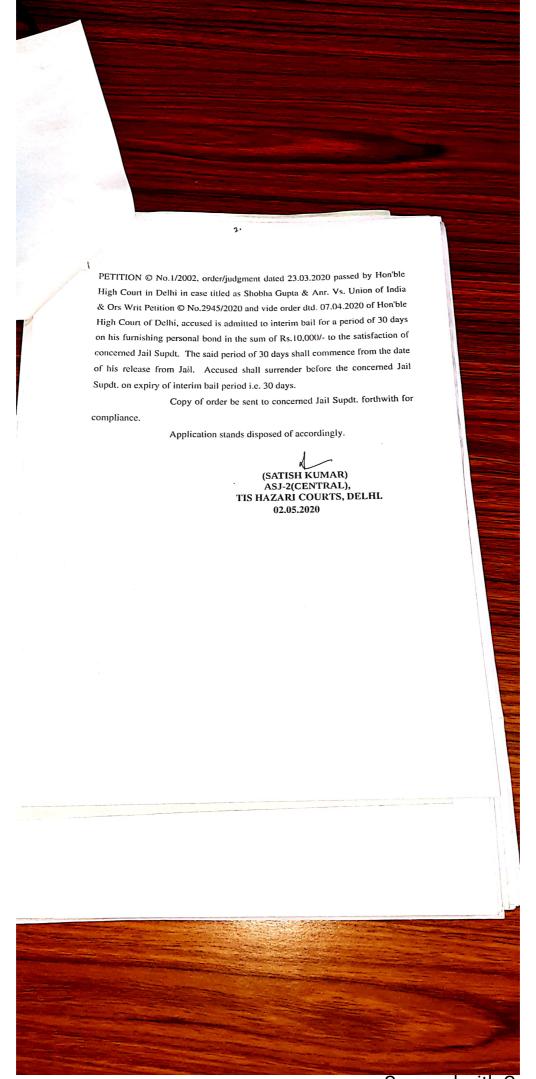
through the contents of the bail application, and without commenting upon the merits of the case, this court is of the considered view that custodial interrogation of applicant/accused is not required.

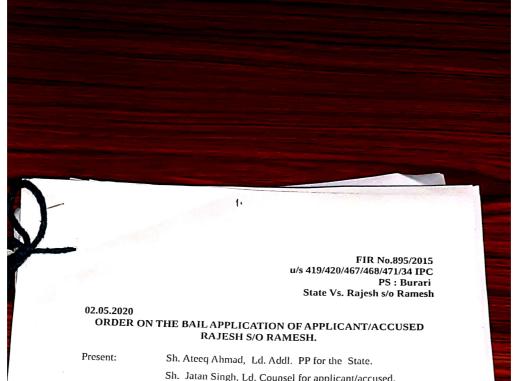
Therefore, in these facts and circumstances, accused is directed to join the investigation within one week as and when required by IO/SHO.

Be put up for **02.06.2020** for further arguments on Anticipatory Bail application. Till then no coercive action shall be taken against the applicant/accused by IO/SHO in aforesald case FIR.









Sh. Jatan Singh, Ld. Counsel for applicant/accused.

Arguments on the bail application heard through Video

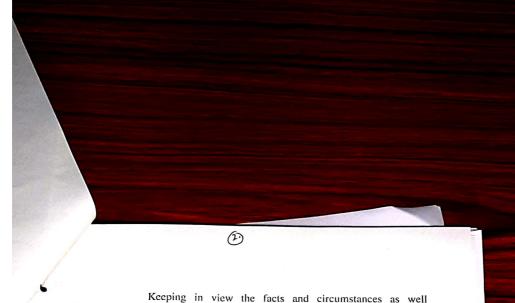
Conferencing.

It is submitted by ld. counsel for applicant/accused that applicant/accused is in JC w.e.f. 13.10.2016 and he has been falsely implicated in the present case. It is further submitted by ld. Counsel for applicant/accused that the allegation leveled by the complainant against the applicant in particular does not match with the evidence forwarded by the local police in the final report filed u/s 173 Cr.P.C. It is further submitted by ld. counsel for applicant/accused that applicant/accused is no more required for the purpose of investigation and make a request that accused may kindly be granted bail.

Per contra, ld. Addl. PP for the State has vehemently opposed the bail application of applicant/accused on the ground that case is at initial stage and make a submission that the bail application of applicant/accused may kindly be dismissed. Heard.

Having heard the submission, made by ld. counsel for applicant/accused as well as the ld. Addl. PP for the State and after gone through the contents of the bail application, and without commenting upon the merits of the case, this court is of the considered view that accused is in JC w.e.f. 13.10.2016 and there is outbreak of Covid-19.

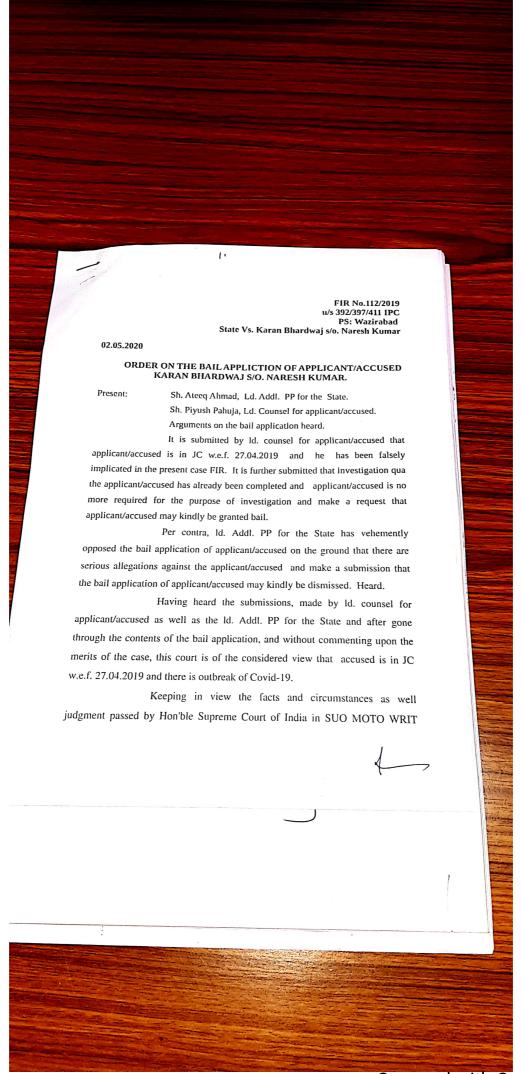


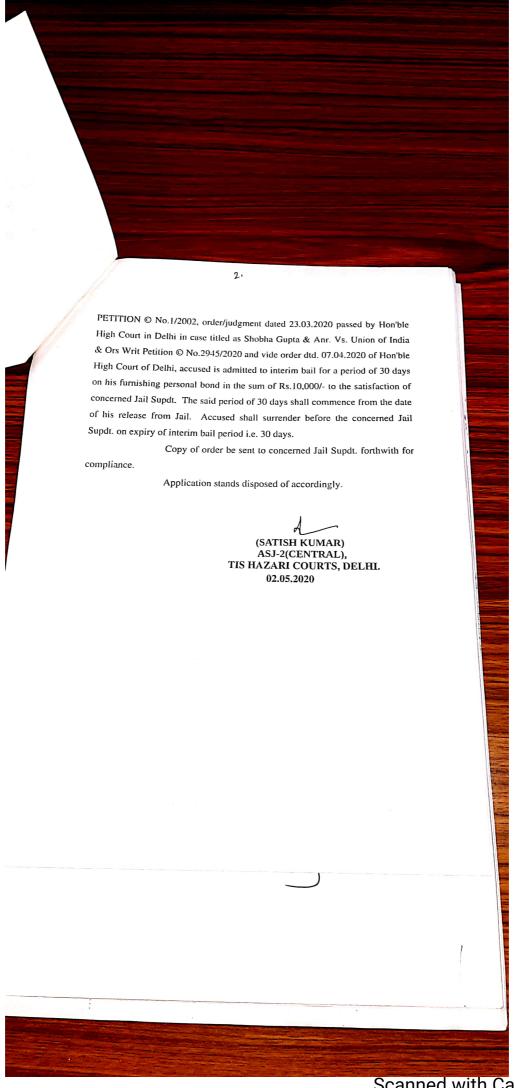


Keeping in view the facts and circumstances as well judgment passed by Hon'ble Supreme Court of India in SUO MOTO WRIT PETITION © No.1/2002, order/judgment dated 23.03.2020 passed by Hon'ble High Court in Delhi in case titled as Shobha Gupta & Anr. Vs. Union of India & Ors Writ Petition © No.2945/2020 and vide order dtd. 07.04.2020 of Hon'ble High Court of Delhi, accused is admitted to interim bail for a period of 45 days on his furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of concerned Jail Supdt. The said period of 45 days shall commence from the date of his release from Jail. Accused shall surrender before the concerned Jail Supdt. on expiry of interim bail period i.e. 45 days.

Copy of order be sent to concerned Jail Supdt. forthwith for compliance.

Application stands disposed of accordingly.







02.05.2020

ORDER ON THE INTERIM BAIL APPLICATION OF APPLICANT/ACCUSED NAGESH SHARMA S/O. SH. RAM KISHORE.

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. Nagesh Sharma, Ld. Counsel for applicant/accused.

Arguments on the ball application heard through video

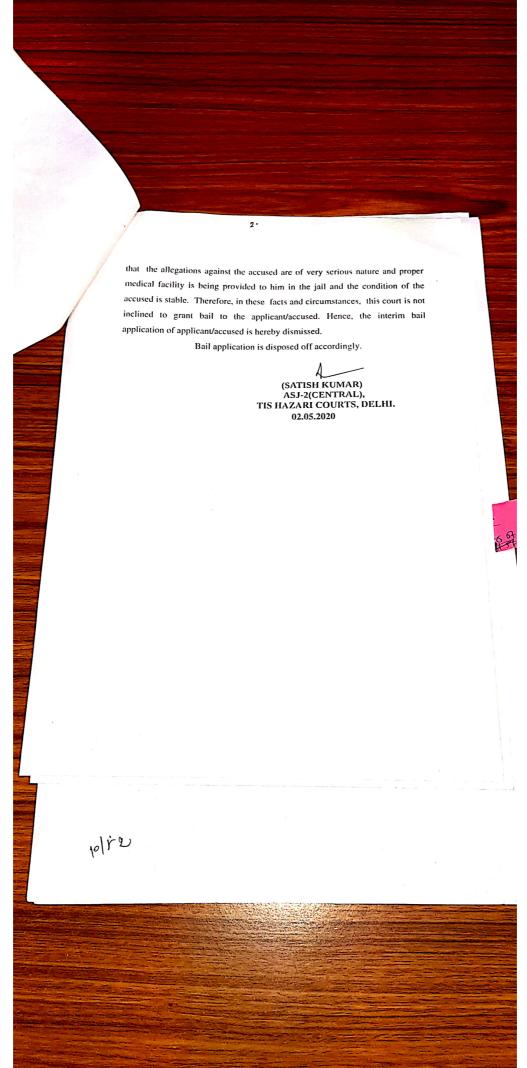
conferencing.

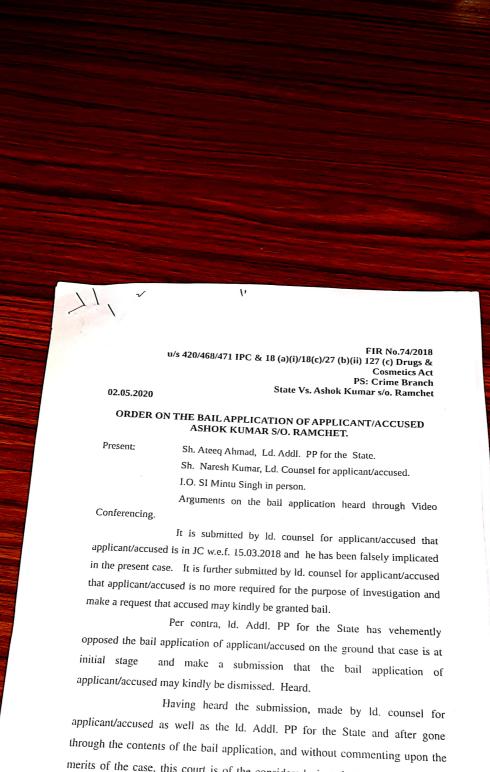
It is submitted by ld, counsel for the applicant/accused that applicant/accused is in JC w.e.f. 28.08.2019 and he has been falsely implicated in the present case. It is further submitted by ld. Counsel for applicant/accused that applicant/accused currently experienced severe pain in his back and arms and there is numbness in his whole body which is getting worse day by day and even if the proper treatment is not provided to the applicant/accused and make a request that accused may kindly be released on interim bail.

Per contra, Id. Addl. PP for the State has vehemently opposed the bail application of applicant/accused on the ground that allegations are serious in nature against the accused and he does not deserve for bail on the ground mentioned by the accused as proper medical facility is being provided to him and the condition of the accused is stable and make a submission that the bail application of applicant/accused may kindly be dismissed. Heard.

Having heard the submission, made by ld. counsel for applicant/accused as well as the ld. Addl. PP for the State and after gone through the contents of the bail application as well as case file, without commenting upon the merits of the cases, this court is of the considered view

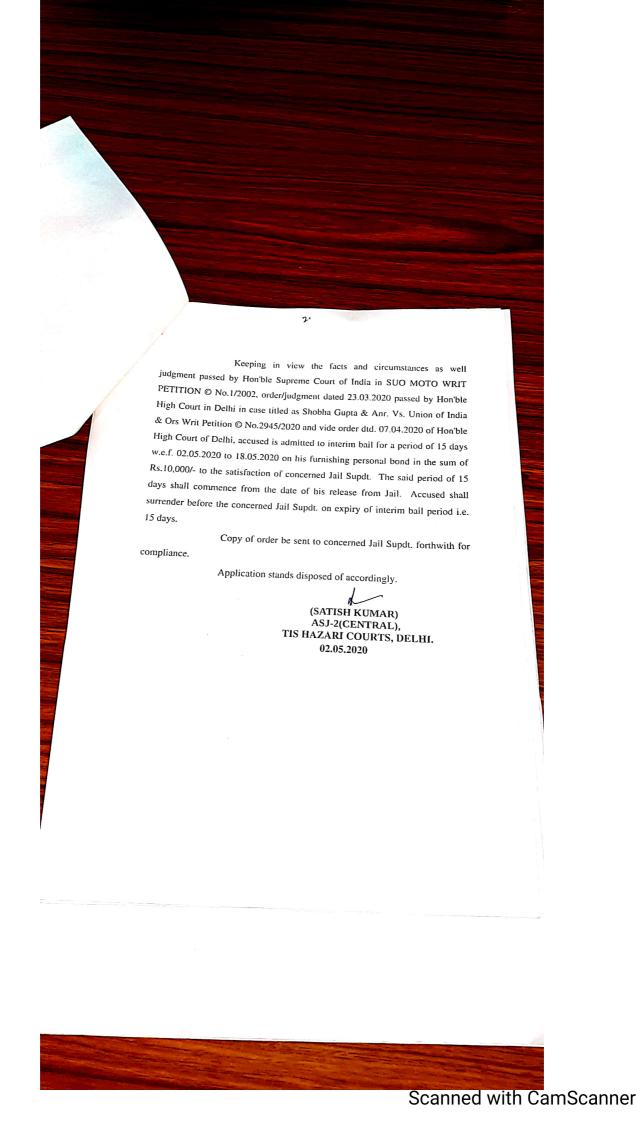
pre





merits of the case, this court is of the considered view that accused is in JC w.e.f. 15.03.2018 and there is outbreak of Covid-19.





FIR No.76/2017 u/s 20/29 NDPS Act PS: Crime Branch State Vs. Kanan Sarkar w/o. Sh. Ripan Sarkar

02.05.2020

ORDER ON THE INTERIM BAIL APPLICATION OF APPLICANT/ACCUSED KANAN SARKAR @ RATNA W/O. SH. RIPAN SARKAR.

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Ms. Amrita Chaudhary, Ld. Counsel for applicant/accused.

I.O. ASI Murli Dhar in person who has filed reply to the bail

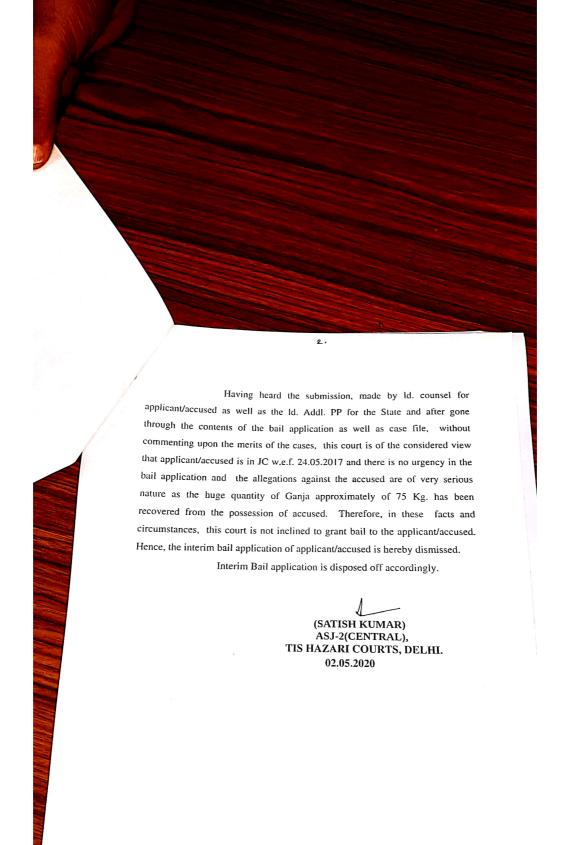
application.

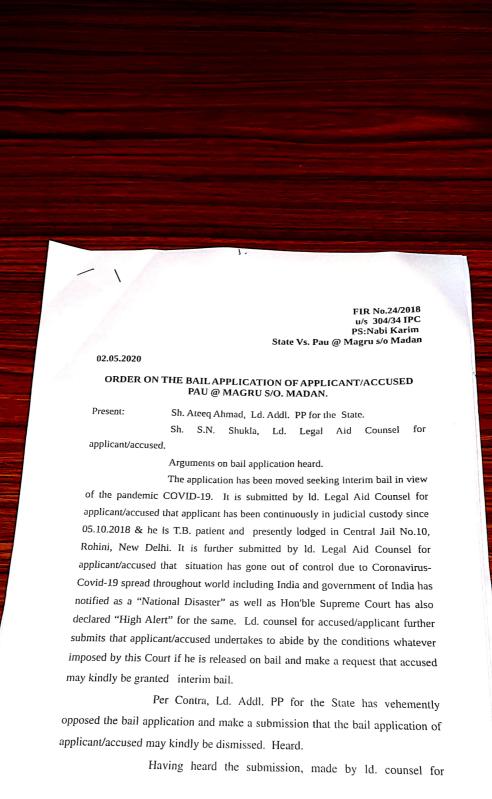
Arguments on the Interim bail application heard through Video Conferencing.

It is submitted by ld. counsel for the applicant/accused that applicant/accused is in JC w.e.f. 24.05.2017 and she has been falsely implicated in the present case. It is further submitted by ld. Counsel for applicant/accused that applicant/accused is suffering from TB and other ailments like Diabetes Mellitus-2, Hypertension, Hypothyroidism, Grade-II Fatty Liver, Low backache and sleep disorder which puts her more at risk as the Covid-19 affects respiratory system of a person and persons underlying medical problem are more likely to develop illness due to Covid-19 outbreak and make a request that accused may kindly be released on interim bail.

Per contra, ld. Addl. PP for the State has vehemently opposed the bail application of applicant/accused on the ground that allegations are serious in nature against the accused and make a submission that the bail application of applicant/accused may kindly be dismissed. Heard.







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applicant/accused as well as the ld. Addl. PP for the State and after gone through the contents of the bail application as well as case file, without commenting upon the merits of the cases, this court is of the considered view that the allegations against the accused are of very serious nature and if the accused is released on bail then there is apprehension that the accused may extend the threat to the victim and can also temper with the evidence. Therefore, in these facts and circumstances, this court is not inclined to grant bail to the applicant/accused. Hence, the bail application of applicant/accused is hereby dismissed.

Bail application is disposed off accordingly.